proposals were approved for diversion of forest land for construction of roads by National Highway Authority of India (NHAI) in district Jhansi and Lalitpur:-

- Diversion of 47.41 ha. of forest land and felling of 7606 trees for widening of NH-26 from km 38 to 94 in district Lalitpur.
- Diversion of 5.999 ha. of forest land and felling of 7609 trees for widening of NH-26 from km 94 to 131 in district Lalitpur.
- Diversion of 21.18 ha. of forest land and felling of 13444 trees for widening of NH-26 from km 82 to 173 in district Jhansi
- (ii) The total 53.07 ha of land was diverted for construction of above mentioned road projects in the districts of Jhansi and Lalitpur:—
 - Reserved Forest 12.35 ha.
 - Van Swaroop 2.52 ha.
 - Protected Forest 38.20 ha.
- (iii) It is, however, nowhere mentioned that the proposed roads are under golden quadrilateralroad construction scheme of NHAI.
- (b) and (c) Total 28659 number of trees wer eallowed to be felled by the implementing agency. The permission was granted *vide* letters No. 8B/UP/06/99/2007/347 dated 18.06.2009, 8B/UP/06/43/2017/1417 dated 17.10.2008 and 8B/UP/06/2006/FC/2074 dated 23.03.2006. Total amount of ₹ 9,86,72,986 was paid towards Compensatory Afforestation and NPV charges to the forest department.
- (d) Violation has been reported by the state government for which penal amount of ₹ 14,74,297 were realized from the user agency.

Targets to address climate change under Paris Agreement

- 537. SHRI JOSE K. MANI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:
- (a) whether India is set to achieve the national targets fixed to address climate change under the Paris Agreement before 2030;
- (b) whether 30 per cent of the country's installed power generation capacity is now non- fossil based;
- (c) whether another pledge India took at Paris conclave was to reduce intensity of carbon emissions to significant level by 2030 compared to 2005; and
- (d) whether India is also committed to add another 2.5 to 3 billion tonnes of carbon capture by increasing tree and forest cover by 2025?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) to (d) India has submitted three quantitative goals in its Nationally Determined Contribution (NDC) submitted under Paris Agreement, namely (i) to reduce the emissions intensity of its GDP by 33 to 35 percent by 2030 from 2005 level, (ii) to achieve about 40 per cent cumulative electric power installed capacity from non-fossil fuel based energy resources by 2030 with the help of transfer of technology and low cost international finance including from Green Climate Fund (GCF); and (iii) to create an additional carbon sink of 2.5 to 3 billion tonnes of CO, equivalent through additional forest and tree cover by 2030. These goals have to be achieved between 2021 and 2030 with steps already initiated under National Action Plan on Climate Change (NAPCC) by the eight Missions, namely National Solar Mission, National Mission for Enhanced Energy Efficiency, National Mission on Sustainable Habitat, National Water Mission, National Mission for Sustaining the Himalayan Eco-system, National Mission for a "Green India", National Mission for Sustainable Agriculture and National Mission on Strategic knowledge for Climate Change.

As per NITI Aayog, 30 per cent (approx.) of India's installed electricity capacity in 2017 was non-fossil fuel based.

Creation of Eco-Sensitive Zones around National Parks

- 538. SHRI PARIMAL NATHWANI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:
- (a) the State-wise details of Eco-Sensitive Zones around National Parks which have been created, as per the directives of the Supreme Court;
- (b) the details of certain conditions specified by the Supreme Court in this regard;
- (c) the steps taken by Government to ensure/maintain the sanctity of Eco-Sensitive Zones around National Park; and
- (d) whether permission is required to be taken to alter or terminate water bodies or watersheds around Eco-Sensitive Zones and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) The State-wise details of Eco-Sensitive Zones notified around National Parks are in the Statement (*See* below).

(b) Hon'ble Supreme Court had on 4th December, 2006 in Writ Petition No. 460/2004 directed the Ministry of Environment and Forests to give a final opportunity